

- II. (a) Annual Report and Accounts of the Civil Services Officers Institute, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 58/04].

- I. Notifications of the Ministry of Communications and Information Technology
- II. MOU (2004-05) between Government of India and MTNL Ltd.
- III. MOU (2004-05) between Government of India and Telecommunications Consultants India Ltd.
- IV. MOU (2004-05) between Government of India and BSNL.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEELAHMAD): Sir, I lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications and Information Technology (Department of Telecommunications), under section 37 of the Telecom Regulatory Authority of India Act, 1997:

- (1) F.No. 409-5/2003 (FN) dated the 7th January, 2004, publishing the Telecommunications Interconnection Usage Charges (Third Amendment) Regulations, 2003 along with delay statement.

[Placed in Library. See No. L.T. 35/04]

- (2) F.No. 402-30/2001 Fn (Pt.) dated the 22nd January, 2004 publishing the Regulation on Quality of Service for VOIP based International Long Distance Service (First Amendment), 2004.

[Placed in Library. See No. L.T. 33/04]

- (3) F.No. 1-6/2002 A & L dated the 23rd January, 2004, publishing the Telecom Regulatory Authority of India (Officers and Staff Appointment) (1st Amendment) Regulations, 2004.

[Placed in Library. See No. L.T. 32/04]

- (4) F.No. 11-11/2004/B&CS dated the 4th February, 2004, publishing the Register of Interconnect more Agreement (First Amendment) Regulations, 2004.

[Placed in Library. See No. L.T. 29/04]

- (5) G.S.R. 148 (E) dated the 27th February, 2004, publishing the Telecom Regulatory Authority of India (Annual Report and Returns) Amendment Rules, 2004.

[Placed in Library. See No. L.T. 34/04]

- (6) F.No. 402-30/2001 FN (Pt) dated the 4th March, 2004, publishing the Regulation on Quality of Service for VOIP based International Long Distance Service (Second Amendment) 2004.

[Placed in Library. See No. L.T. 30/04]

- (7) F.No. 402-30/2001 FN (Pt) dated the 16th April, 2004, publishing the Regulation on Quality of Service for VOIP based International Long Distance Service (Third Amendment) 2004.

[Placed in Library. See No. L.T. 31/04]

- (8) A copy (in English and Hindi) of the Ministry of Communications and Information Technology Notification G.S.R. 220 (E) dated the 26th March, 2004, publishing the Indian Telegraph (Amendment) Rules, 2004, under sub-section 5 of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. L.T. 28/04]

A copy each (in English and Hindi) of the following papers:

II. Memorandum of Understanding between the Government of India (Ministry of Communications and Information Technology, Department of Telecommunications) and MTNL Limited, for the year 2004-2005.

[Placed in Library. See No. L.T. 26/04]

III. Memorandum of Understanding between the Government of India (Ministry of Communications and Information Technology, Department of Telecommunications) and Telecommunications Consultants India Limited, for the year 2004-2005.

[Placed in Library. See No. L.T. 25/04].

IV. Memorandum of Understanding between the Government of India (Ministry of Communications and Information Technology, Department of Telecommunications) and BSNL, for the year 2004-2005.

[Placed in Library. See No. L.T. 27/04]

Notifications of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIAPPA): Sir, I lay on the Table:

(i) A copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification G.S.R. 176(E) dated the 5th March, 2004, publishing Corrigendum to Notification G.S.R. 111 (E) dated the 10th February, 2004, notifying the Central Motor Vehicles (First Amendment) Rules, 2004.

[Placed in Library. See No. L.T. 36/04]

(ii) A copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification G.S.R. 313(E) dated the 13th May, 2004, publishing the National Highways Tribunal (Financial and Administrative Powers) Rules, 2004, under sub-section 3 of section 50 of the Control of National Highways (Land of Traffic) Act, 2002.

[Placed in Library. See No. L.T. 39/04]

(iii) A copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification S.O. 572(E) dated the 13th May, 2004, publishing amendment in Notification S.R.O. 1181, dated the 4th April 1957, under section 37 of the National Highways Authority of India Act, 1988.

[Placed in Library. See No. L.T. 38/04]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section 4 of section 212 of the Motor Vehicles Act, 1988, together with an Explanatory Memoranda on the Notifications:

- (1) G.S.R. 111 (E) dated the 10th February, 2004, publishing the Central Motor Vehicles (First Amendment) Rules, 2004.
- (2) G.S.R. 200 (E) dated the 18th March, 2004, publishing the Central Motor Vehicles (Second Amendment) Rules, 2004.

[Placed in Library. See No. L.T. 36/04]